HIGH COURT OF UTTARAKHAND, AT NAINITAL NOTIFICATION

Notification No. 89/UHC/Admin.B/2020,

Dated 18.04.2020

Considering the extreme urgency in the pending matters viz. Bail Applications, and for more convenient implementation of the High Court of Uttarakhand Notification No. 86/UHC/Admin.B/2020 dated 11.04.2020 issued for e-filing and hearing through video conferencing in the High Court during the lockdown period declared by Government of India, in continuation of the said Notification, Hon'ble the Chief Justice is pleased to issued following directions -

- Besides the fresh urgent matters with extreme urgency, urgency in the pending matters viz. Bail Applications will also be taken up in the manner as mentioned in the Notification No. 86/UHC/Admin.B/2020 dated 11.04.2020, Schedule appended thereto and the Standard Operating Procedures (SOP) formulated for hearing through video conferencing.
- 2. In pending matters viz. Bail Applications, when urgency applications are filed, the advocates, shall, as far possible, also e-mail scanned copies (by Cam scanner or Scanning machine etc.) of relevant papers of the pending matters, like copies of petitions, applications, affidavits, annexure, replies etc. held by the advocates in their respective offices, in the PDF format with their index prepared in chronological order.
- 3. Where a party is not able to make online payment of Court Fee, the advocate concerned may e-file undertaking to the effect that within 3 days from the day, Notification No. 86/UHC/Admin.B/2020 dated 11.04.2020 ceases to have effect, the requisite Court Fee shall be paid/deposited by the party concerned.

By the Orders

Sd/-

(Hira Singh Bonal) Registrar General